

Central Administrative Tribunal
Principal Bench

O.A. No. 700 of 1995

New Delhi, dated this the 2nd December, 1999.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Suresh P.P.,
S/o Shri P. Pankajakshan,
R/o D-1866, Ravidas Basti,
Kotlamubarakpur,
New Delhi.

... Applicant

(By Advocate: Shri Gyan Prakash)

Versus

1. Union of India through
Secretary,
Department of Personnel,
North Block,
New Delhi.
2. Director, Central Bureau of
Investigation (CBI),
C.G.O. Complex,
Lodhi Road,
New Delhi.
3. Superintendent of Police,
Headquarters,
C.B.I. Head Office, C.G.O. Complex,
Lodhi Road,
New Delhi.
4. Shri Dilbag Singh,
L.D.C.,
C.B.I. Special Task Force Branch,
Yashwant Place,
6th Floor, Chanakyapuri,
New Delhi-110021.

... Respondents

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
Applicant impugns Respondents' order dated
5.3.95 terminating his services as L.D.C. and seeks
continuation as L.D.C. on the basis of selection in
July, 1994.

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(11)

2. Applicant's counsel Shri Gyan Prakash states that despite his best efforts he has not been able to contact his client and receive instructions, and states that the O.A. may be decided on the basis of available pleadings. Shri N.S. Mehta appeared for respondents.

3. Respondents in their reply state that applicant was appointed purely on ad hoc basis for the period of 89 days, on account of occasional and emergent work. They state that applicant's services were never terminated. Instead, he left the office on his own on 28.10.94. These averments have not been denied by applicant in any rejoinder.

4. Under the circumstances we see no reason to interfere in the O.A. which is accordingly dismissed. No costs.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member (J)

/GK/

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(S.R. Adige)
Vice Chairman (A)